

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 111 of 2020**

**IN THE MATTER OF:**

**Rita Kapur**

**...Appellant**

**Versus**

**Invest Care Real Estate LLP & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ranvir Singh, Advocate.**

**For Respondent: Mr. Vivek Sinha, Advocate for R-1 and R-3.**

**O R D E R**

**(Virtual Mode)**

**23.07.2020**        The Learned Counsel for the Appellant has filed an Affidavit on March, 2020 stating that R-2 and R-4 were served through Speed-Post on 17.03.2020 and 12.03.2020 respectively, at this stage the Learned Counsel Mr. Vivek Sinha appearing for R-1 and R-3 prays for time to file 'Reply-Affidavit' because the Appeal Paper Book furnished by the Appellant side was not a complete one and therefore, R-1 and R-3 are not in a position to file the 'Reply-Affidavit'.

However, this Appellate Tribunal directs the Learned Counsel for the Appellant to supply the Appeal Paper Book in complete format to the Learned Counsel for the Respondent Nos. 1 and 3. For filing of 'Reply-Affidavit' of R-1 and R-3, the matter is adjourned by two weeks.

The Learned Counsel for the Respondent Nos. 1 and 3 is directed to serve the copy of 'Reply-Affidavit' for Response of R-1 and R-3 four days before the next

date of hearing. Thereafter, within one week, the Rejoinder, if any, may be filed by the Appellant.

The Registry is directed to list the matter on **18<sup>th</sup> August, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

**[Alok Srivastava]  
Member (Technical)**

Basant B./nn